

**Central Administrative Tribunal
Madras Bench**

OA 310/01390/2018

Dated Monday the 15th day of October Two Thousand Eighteen

P R E S E N T

Hon'ble Shri. T. Jacob, Member (A)

P. Selvaraju
No. 1/41, North Street
Iluppanatham
a/w Veeraganur 636116
Salem District.

... Applicant

By Advocate M/s. P.R. Satyanarayanan

Vs.

1. Union of India represented by
The Chief Postmaster General
Tamilnadu Circle
Chennai 600 002.
2. The Director of Postal Services
O/o Postmaster General
Western Region, Coimbatore – 641 002.
3. The Senior Superintendent of Post Offices
Salem East Postal Division
Salem – 636 001.

.. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA seeking the following relief:

“To call for, examine the record relating to the proceedings No. F1-3/IV/09-10 dated 31.10.2016 issued by the third respondent and confirmed by proceedings No. STB/15-302/2017 dated 25/26.04.2017 passed by the second respondent and direct the first respondent to dispose of the 'revision petition' submitted by the applicant to the first respondent on 21.10.2017 within a specified period of time”

2. Learned counsel for the applicant submits that the applicant will be satisfied if the first respondent is directed to dispose of the revision petition within a time limit to be specified by the Tribunal.
3. Considering the limited prayer and without going into the substantive merits of the case, first respondent is directed to dispose of the revision petition filed by the applicant dt. 21.10.2017 (Annexure A3) in accordance with law within a period of two months from the date of receipt of a copy of this order.
4. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
15.10.2018

AS